

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 4(ND)13
CA. NO.

CORAM:

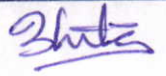

PRESENT: SH. MAHARAJ KRISHAN HANJURA
HON'BLE MEMBER (J)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.08.2016**

**NAME OF THE COMPANY: M/s. Ms. Punites Sharma V/s. M/s. Advance Therapeutics Pvt.
Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Ishita Srivastava	Adv.	Petitioner	
2.	Arun Saxena	Adv.]	Respondent	
3.	Ms Malini	Adv.]		

ORDER

A settlement has been arrived at between the parties. Learned Counsel submit that the petitioners' shares have been bought by the respondents, for which the consideration shall be paid in a phased manner.

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In view of the compromise arrived at Learned Counsels pray that the matter be disposed off.

Petition disposed off in terms of the compromise.

Sd/-

(Ina Malhotra)

Member (Judicial)

Sd/-

(Maharaj Krishan Hanjura)

Member (Judicial)